

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No.77020 of 2019**

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.155/Kol.North/Kol/19 dated 30.05.2019 passed by Commissioner (Appeals) of CGST & Excise, Kolkata North)

**M/s SGM Transways**

(23A, Netaji Subhas Road, 3<sup>rd</sup> Floor, Room No.28, Kolkata-700001)

**Appellant**

*VERSUS*

**Commissioner of CGST & Excise, Kolkata North**

(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

**Respondent**

**APPEARANCE :**

Shri Manish Bajoria, Chartered Accountant for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**

**FINAL ORDER NO...75126/2024**

DATE OF HEARING : 01.02.2024

DATE OF DECISION : 01.02.2024

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)  
Member (Judicial)**

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